

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3906
ANSWERED ON:18.02.2014
GUIDELINES FOR GRANTING PAROLE
Ray Shri Rudramadhab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the existing rules and the guidelines laid down for granting parole to prisoners convicted for heinous crime including antinational activities;
- (b) whether there are reports that the status of the convicts often affect the decision for grant of parole; and
- (c) if so, the details and the reasons for giving preferential treatment to such criminals as in regard to the convicts in the Mumbai blast case?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Each State/UT has its own guidelines for grant of parole on specified grounds to the prisoners based on their eligibility, length of sentence undergone and conduct during the review period. The parole is granted by the respective States/UTs as per their existing Acts and Rules on merit and the decision is not based on the status of convicts.

(c):The Government of Maharashtra has intimated that no preferential treatment has been given to any of the convicts in Mumbai blast case.